

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00058/2018

Jabalpur, this Tuesday, the 28th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

M.P. Mehta S/o Shri Kunjilal Mehta Aged about 58 years Presently Working as Principal Chief Commercial Manager (HoD) West Central Railway, O/o General Manager West Central Railway Opposite Indira Market Jabalpur (M.P.) R/o Bungalow No.25 Rail Sourabh Colony Kanchghar Jabalpur (M.P.) 482001

-Applicant

(By Advocate –**None**)

V e r s u s

1. Union of India, Through its Secretary Ministry of Railway
Rail Bhawan New Delhi 110001
2. Chairman Railway Board Rail Bhawan
New Delhi 110001
3. Member Traffic Railway Board Rai Bhawan
New Delhi 110001
4. Director (Establishment) Railway Board, Rail Bhawan
New Delhi 110001
5. Chief Personnel Officer West Central Railway
O/o General Manager West Central Railway
Opposite Indira Market Jabalpur (M.P.)
6. Surajit Kumar Das Presently working as PCOM/Metro Railway
Kolkata Through Respondent No.4, Director (Establishment)
Railway Board, Rail Bhawan New Delhi 110001

- Respondents

(By Advocate –**Shri N.S. Ruprah**)

O R D E R (Oral)

By Navin Tandon, AM:-

The applicant in this Original Application has prayed for the following reliefs:-

“8. Relief Sought:-

It is, therefore, humbly prayed that this Hon'ble Court may kindly be pleased to:-

8(i) Call for the entire material record pertaining to the instant controversy from the respondents for its kind perusal.

8(ii) To Quash and set aside the impugned order dated 15.01.2018 Annexure A-1;

8(iii) After quashment of impugned order Annexure A/1, direct the respondent authorities not to disturb applicant from his present post (Principal Chief Commercial Manager/CHoD) or may be posted as CHoD in any of the Railway as option mentioned in Para 5 & 6 of the representation dated 17.01.2018 (Annexure A/3);

8(vii) Grant any other relief/s, which this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case to the applicant.

8(vii) Award cost of the instant lis to applicant.”

2. Learned counsel for the respondents has filed Miscellaneous Application No.200/00267/2018 wherein they have submitted that the applicant has been transferred to Eastern Railway and posted as PCCM (CHoD) on 22.02.2018 (Annexure R-1).

3. It is further submitted by the respondents that the applicant was happy at being transferred as CHoD and he has happily got relieved on 27.02.2018 (Annexure R/2) and has gone to join his duties in Eastern Railway. Therefore, the relief sought for by the

applicant has already been granted to him and this Original Application has become infructuous.

4. In view of the submissions made by the learned counsel for the respondents, this O.A. is disposed of as having become infructuous.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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